

Shri Nagi Reddy: May I know whether the re-designing is to be made because the first design was not proper?

Sardar Swaran Singh: As I have tried to explain in some detail, full information about the nature of the strata was not available at the time of the first designing and the design had to be changed in view of the later information and more precise information about the hardness of the strata.

Shrimati Parvathi Krishnan: The hon. Minister stated that the estimated increase is roughly about Rs. 10 crores. I would like to know how much of the Rs 10 crores will have to be in foreign exchange.

Sardar Swaran Singh: It is very difficult to give really a breakdown of that.

Mr. Speaker: The Question-hour is over.

WRITTEN ANSWERS TO QUESTIONS

National College of Physical Education

*77. { **Shri R C Majhi:**
 Shri Subodh Hansda:

Will the Minister of Education be pleased to state:

(a) whether the plan and estimate for the construction of a building for the National College of Physical Education have been prepared by the Government;

(b) if so, the estimated amount of the plan;

(c) whether construction of the building has started; and

(d) if not, the reasons therefor?

The Minister of Education (Dr. K. L. Shrimani): (a) to (d). The Central Public Works Department have submitted rough estimates costing Rs. 73

lakhs for the construction of the College buildings, hostels, and staff quarters and for provision of furniture. These estimates are now being scrutinised by the Board of Governors of the College with a view to bringing down the cost. After the estimates are revised and approved by the Board of Governors, the construction of the work will be undertaken.

Welfare of Scheduled Tribes in Orissa

*78. **Shri Panigrahi:** Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No 1116 on the 20th March, 1958 and state:

(a) whether the request of the Orissa Government for an additional allotment of Rs 2.65 crores for the welfare of Scheduled Tribes under the Centrally sponsored programme has been considered and approved; and

(b) if so, whether the entire sum asked for has been advanced to the State?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) and (b). The request of the Orissa Government for an additional allotment of Rs 2.65 crores for the welfare of Scheduled Tribes under the Centrally sponsored programme over and above their existing ceiling of Rs 2.55 crores under the Central Sector and Rs 3.18 crores under the State Sector of the Plan for this purpose, has been considered but not found acceptable.

Investigation into Electoral Rolls of Kerala

*79. **Shri I. Eacharan:** Will the Minister of Law be pleased to State:

(a) whether the Chief Electoral Officer, Kerala State has completed the inquiry into complaints regarding irregularities in voters' lists of the State; and

(b) the nature of his findings?

The Deputy Minister of Law (Shri E. M. Hajarnavis): (a) and (b). Three

complaints were received in the Election Commission from the Kerala Pradesh Youth Congress Committee, the Cannanore District Congress Committee and the Kottayam District Congress Committee alleging various irregularities in the preparation of the electoral rolls. All the three complaints were sent to the Chief Electoral Officer, Kerala, for investigation and report. The result of the investigation is as follows:—

The complaint made by the Kerala Pradesh Youth Congress Committee alleging deletion of names from the voters' list was found vague. No specific instances were brought to the notice of Government.

The complaint alleging inclusion of names of persons below the age of twenty-one years made by the Cannanore District Congress Committee was not correct.

The Third complaint from the Kottayam District Congress Committee relating to obtaining of signature, under threat of violence, to an application withdrawing an objection to the inclusion of certain names in the voters' list was found to be true. The Chief Electoral Officer has, however, added that the blank withdrawal was not presented to the Revising Authority and accordingly did not affect the disposal of objections which were decided on their merits.

Colombo Plan

*80. { Shri Tridib Kumar
Chaudhuri:
Shri Raghunath Singh:

Will the Minister of Finance be pleased to state:

(a) the composition and leadership of the Indian delegation to the Colombo Plan Consultative Conference held this year at Seattle, U.S.A; and

(b) the principal items of agenda discussed at the Conference?

The Minister of Revenue and Civil Expenditure (Dr. G. Gopala Reddy):

(a) The composition and leadership of the Indian delegation as under:—

1. Shri B. R. Bhagat, Deputy Minister for Finance—Leader.

2. Shri B. K. Nehru, ICS, Commissioner-General for Economic Affairs Washington—Deputy Leader.

3. Shri N. C. Sen Gupta, ICS., Joint Secretary, Department of Economic Affairs,—Alternate to Leader & Deputy Leader.

4. Shri B. V. Radhakrishnan, Deputy Secretary, Department of Economic Affairs.

5. Shri S. S. Marathe, Assistant Economic Adviser, Department of Economic Affairs.

6. Shri K. Narayanan Nair, Deputy Financial Adviser, Indian Embassy, Washington.

(b) the provisional agenda fixed for the meeting is as under:—

(i) Working Arrangements.

(ii) Review of Meeting of Officials.

(iii) Presentation of Draft.

Annual Report.

(a) Part I; Chapters I & II.

(b) Part II; Country Chapters.

(c) Part III; Contributions & Technical Assistance.

(iv) Regional Impact of National Development programmes: Experience and Problems.

(v) Technical Assistance: Report of the Sub-committee on Technical Assistance.

(vi) Colombo Plan Information Unit: Report of the Sub-committee on Information.

(vii) Arrangements Relating to the Next Meeting:

(viii) Other Business.